

(b) the root cause of the exodus of Reangs from Mizoram and the details of reasons therefor; and

(c) the measures taken by the Central Government for permanent solution to the plight of Reangs in Mizoram?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) Yes Sir. Despite several efforts by the Government, the repatriation process was disrupted on several occasions due to resistance by Mizo NGOs and also resistance by some Bru leaders due to their own vested interests.

(b) Due to ethnic tension between Reang tribals and Mizos, about 30,000 Reang (Bru) people (about 5000 families) from Western Mizoram migrated from October, 1997 onwards. The Bru migrants are sheltered in the six relief camps set up in Kanchanpur District of North Tripura .

(c) The details are given in Statement.

***Statement***

*Measures taken by Government for permanent solution to the plight of Reangs in Mizoram*

Ministry of Home Affairs has been extending grants-in-aid to Government of Tripura since 1997-98 for maintenance of Brus lodged in various relief camps for providing relief items like Rice, Ration/Cash *dole etc.* and to Government of Mizoram for rehabilitation and repatriation of Bru migrants since 2004-05 .

2. Ministry of Home Affairs has released approx. ₹ 222 crore to Govt. of Tripura since 1997-98 for maintenance of Brus lodged in various relief camps and ₹ 44 crore to Govt. of Mizoram since 2004-05 for disbursement to Bru migrant families for their rehabilitation in Mizoram.

3. As a result of regular follow-up by Ministry of Home Affairs with the State Governments of Mizoram and Tripura, approx. 1210 Reang families (approx. 4000 people) have been repatriated so far which includes repatriation of about 173 families (889 members approx.) during June, 2014.

4. The issue of Bru repatriation is being monitored at the highest level in this Ministry and the Government of India is taking all possible steps for their early repatriation to their homes in Mizoram.

**Additional forces and helicopters to Odisha to fight naxal menace**

3746. SHRI KALPATARU DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of Odisha has made a request for providing additional police personnel for anti-naxal operations in the State;

- (b) if so, the details thereof;
- (c) whether the State Government has also asked for additional services of helicopters in the State to fight naxal menace; and
- (d) if so, the details thereof, *inter-alia* indicating the help that has so far been provided to the State Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d) Requests for additional battalion of Central Armed Police Forces (CAPFs) and services of officers of CAPFs are received from the State Governments from time to time which are considered keeping in view the requirements projected by the State as well as demands of other LWE affected States, availability of force and security situation in the particular state.

The State Government of Odisha has demanded an additional battalion of the CAPF for deployment in Odisha and has also requested for officers from CAPFs. In the past, the State Government of Odisha has requested for two dedicated military helicopters to the State.

At present, a total number of 102 coys of CAPFs which include 48 coys of Border Security Force (BSF), 48 coys of Central Reserve Police Force (CRPF) and 6 coys of Commando Battalion for Resolute Action (CoBRA) have been deployed in Odisha for assisting the State Police in undertaking anti-LWE operations.

The Ministry of Home Affairs has granted 'in-principle' approval for an amount of ₹ 10.00 crore to the State Government of Odisha for the purpose of hiring helicopters on need basis, for the forces deployed in LWE affected areas.

The Central Government has also provided the officers of CAPFs on deputation to Odisha Police for utilization of their services in anti-LWE operations in the State.

#### **Appointments on compassionate ground in Delhi Police**

3747. SHRIMATI GUNDU SUDHARANI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the laid down process for submission of requests for appointment on compassionate ground in Delhi Police;
- (b) the criteria adopted for consideration of compassionate ground appointment in Delhi Police;
- (c) the number of pending appointments under compassionate ground so far; and
- (d) by when all the pending cases will be decided?